## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2115 ANSWERED ON:05.12.2014 . LIMIT OF FOREIGN INVESTMENT Rathwa Shri Ramsinh Patalyabhai

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has fixed any limit for foreign capital investment in the country;

(b) if so, the details thereof indicatingname of such sectors/areas identified in this regard;

(c) the amount of foreign capitalinvestment made in each sector/area duringeach of the last three years and the currentyear, country and sector-wise;

(d) whether huge investment has beenmade in the country by 2013 in the areaswhere limit of foreign investment has beenfixed; and

(e) if so, the details thereof?

## Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) & (b): FDI upto 100% is allowed on the automatic route in most sectors/activities, subject to applicable laws/regulations; security and other conditionalities. FDI is prohibited in Lottery Business including Government/ private lottery, online lotteries etc; Gambling and betting including casinos etc.; chit funds; Nidhi company; trading in Transferable Development Rights (TDRs); Real Estate Business of Construction of Farm Houses; Manufacturing of Cigars, cheroots, Cigarillos and cigarettes; of tobacco or of tobacco substitutes; activities/ sectors not open to private sector investment e.g. Atomic Energy and Railway Transport (other than Suburban corridor projects through PPP, High speed train projects, Dedicated freight lines, Rolling stock including train sets, and locomotives/coaches manufacturing and maintenance facilities, Railway Electrification, Signaling Systems, Freight terminals, Passenger terminals, Infrastructure in industrial park pertaining to railway line/ sidings including electrified railway lines and connectivities to main railway line and Mass Rapid Transport Systems).

FDI, in various sectors, is allowed, up to the different limits, varying from 20% to 100% subject to applicable laws/regulations; security and other conditionalities. The detailed information is in 'Consolidated FDI Policy Circular 2014' as updated vide Press Notes 7 (2014) and 8 (2014), available at this Department's website.

(c) to (e): The details of foreign capital investment made in each sector/area during each of the last three years and the current year, country and sector-wise, are at Annexure.